

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

- 1. Shri Ashok Basu, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri A.H.Jung, Member**

**I.A.No. 83/2006 in  
Petition No. 33/2006**

**In the matter of**

Approval of provisional transmission tariff for 400 kV D/C Bareilly-Mandola line associated with Tala Hydro Electric Power, East-North inter connector and Northern Region transmission system for the period from 2005-2009.

**And in the matter of**

Powerlinks Transmission Ltd., New Delhi

**..Petitioner**

Vs

1. Power Grid Corporation of India Limited, Gurgaon
2. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
6. Himachal Pradesh State Electricity Board, Shimla
7. Punjab State Electricity Board, Patiala
8. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
9. Power Development Department, Govt. of J&K, Jammu
10. Uttar Pradesh Power Corporation Ltd, Lucknow
11. Delhi Transco Ltd, New Delhi
12. Chief Engineer, Chandigarh Administration, Chandigarh
13. Uttranchal Power Corporation Ltd, Dehradun
14. North Central Railway, Allahabad

**.....Respondents**

**ORDER**

The Commission vide its order dated 18.8.2006 had approved the provisional transmission tariff for 400 kV D/C Bareilly-Mandola line associated with Tala Hydro Electric Power, East-North inter connector and Northern Region transmission system for the period from 2005-2009. The petitioner was directed to file a fresh petition for approval of final tariff latest by 31.12.2006.

2. Through this interlocutory application, the petitioner has sought extension of time up to 31.10.2007 for filing of the petition for final tariff. The petitioner has submitted that the annual accounts for the year 2006-07 (date of commercial operation of the assets falls during this year) are likely to be finalized by August 2007 and therefore, the application for final tariff can be filed thereafter only.

3. For the reasons given by the petitioner in the application, extension of time for filing the petition of final tariff up to 31.10.2007 is allowed.

4. This order disposes of I.A. No. 83/2006.

**Sd/-**  
**(A.H.JUNG)**  
**MEMBER**

**sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**sd/-**  
**(ASHOK BASU)**  
**CHAIRPERSON**

**New Delhi dated the 26<sup>th</sup> December 2006**